

[Shri M. B. Rana]

section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh:—

- (i) G. O. Ms. No. 660 published in Andhra Pradesh Gazette dated 21st June, 1973, making certain amendment to the Andhra Pradesh Motor Vehicles Rules, 1964.
- (ii) G.O.Ms. No. 812 published in Andhra Pradesh gazette, dated the 2nd August, 1973 making certain amendment in Andhra Pradesh Gazette Motor Vehicles Rules, 1964.

(2) Two statements (Hindi and English Versions) explaining the reasons for not laying the Hindi version of the above Notifications [Placed in Library See No. LT-5596/73].

NORTHERN RICE ZONE (MOVEMENT CONTROL) AMENDMENT ORDER, 1973

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE): I beg to lay on the Table a copy of the Northern Rice Zone (Movement Control) Amendment Order, 1973 (Hindi and English versions) published in Notification No. G. S. R. 397 (E) in Gazette of India dated the 22nd August, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5597/73]

SUGAR (RICE DETERMINATION ETC.) FIFTH AMENDMENT ORDER, 1973 AND NOTIFICATIONS RE. ANDHRA PRADESH PANCHAYAT SAMITHIES AND ZILLA PARISHADS ETC.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): I beg to lay on the Table:

(1) A copy of the Sugar (Price Determination for 1972-73 Production) Fifth Amendment Order, 1973

(Hindi and English versions) published in Notification No. G. S. R. 392 (E) in Gazette of India dated the 13th August, 1973 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5598/73].

(2) (a) A copy each of the following Notification under sub-section (2) of section 69 of the Andhra Pradesh Panchayat Samithis and Zilla Parishads Act, 1959 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the state of Andhra Pradesh :—

- (1) G. O. Ms. No. 621, published in Andhra Pradesh Gazette dated the 15th February 1973 making certain amendment to the rules relating to establishments under Panchayat Samithis and Zilla Parishads, together with an explanatory note.

- (ii) G O. Ms No. 590 published in Andhra Pradesh Gazette, dated the 26th April, 1973 making certain amendment to Notification No. G.O. Ms. 89, dated 21st April, 1966, together with an erratum and an explanatory note.

- (iii) G. O. Ms. No. 591, published in Andhra Pradesh Gazette dated the 26th April, 1973 making certain amendments to the rules relating to the posts of Van and Jeep Drivers under Panchayat Samithis and Zilla Parishads, together with an explanatory note

- (iv) G.O. Ms. No. 612 published in Andhra Pradesh Gazette dated the 26th April, 1973 making certain amendments to rules relating to Establishment under Panchayat Samithis Zilla Parishads (District and Block Cadre Non-Government Servants), together with an explanatory note.